

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1393
ANSWERED ON:01.08.2000
UTILISATION OF FUNDS
PRIYA RANJAN DASMUNSI;VISHNU DEO SAI

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the funds allocated for tribal sub plan and other welfare schemes for tribals are not being utilized in various States of the country as per the plan provisions in this regard;
- (b) if so, the facts in this regard and the reasons therefor;
- (c) the allocations made to various States during each of the last three years, State- wise and scheme-wise;
- (d) the amount spent out of the allocated amount by each State, scheme-wise and State-wise; and
- (e) the remedial steps being taken by the Union Government to check misuse of funds provided for tribals?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM)

(a)&(b) Instances have come to the notice of Central Government where the State Governments/U.T. Administrations failed to utilize the funds released to them during a financial year for various Central Sector/Centrally Sponsored Schemes for the welfare and upliftment of Scheduled Tribes, within the same year, resulting in the funds being carried forward to the subsequent year(s). The main reasons for such delayed utilization of funds include late receipt of funds by the State Governments/U.T. Administrations, failure to achieve timely completion of procedural and other formalities, time taken for completion of construction work wherever involved, etc.

(c)&(d) Statements showing the releases made to State Governments/U.T. Administrations in the last three years, scheme-wise and expenditure as reported by them so far are attached as Annexures I to XII.

(e) In order to ensure timely utilization of the funds provided for the welfare and upliftment of Scheduled Tribes, the following measures have been taken:

- Utilization Certificate for earlier releases is insisted upon as a pre-requisite for further release of funds.
- Periodic progress reports regarding the status of implementation of schemes are obtained.
- Central Government officers visit the States/U.Ts. to ascertain on the spot the progress of implementation of schemes.
- Meetings/Conferences are convened at Central level with the State Secretaries of Tribal Welfare to ensure timely submission of proposals for release of funds and to speed up implementation of schemes.